

The



Kolkata **Gazette**

सत्यमेव जयते

Extraordinary
Published by Authority

VAISAKHA 24]

TUESDAY, MAY 14, 2024

[SAKA 1946

PART IV—Bills introduced in the West Bengal Legislative Assembly; Reports of Select Committees presented or to be presented to that Assembly; and Bills published before introduction in that Assembly.

GOVERNMENT OF WEST BENGAL**LAW DEPARTMENT****Legislative**

NOTIFICATION

No. 550-L.— 14th May, 2024.—The Governor having been pleased to order, under rule 66 of the Rules

of Procedure and Conduct of Business in the West Bengal Legislative Assembly, the publication of the following Bill, together with the Statement of Objects and Reasons which accompanies it, in the *Kolkata Gazette*, the Bill and the Statement of Objects and Reasons are accordingly hereby published for general information:—

Bill No. 11 of 2024

**THE WEST BENGAL SCHEDULED CASTES, SCHEDULED TRIBES AND
OTHER BACKWARD CLASSES DEVELOPMENT AND FINANCE
CORPORATION (AMENDMENT) BILL, 2024.**

A**BILL**

to amend the West Bengal Scheduled Castes, Scheduled Tribes and Other Backward Classes Development and Finance Corporation Act, 2017.

WHEREAS it is expedient to amend the West Bengal Scheduled Castes, Scheduled Tribes and Other Backward Classes Development and Finance Corporation Act, 2017, for the purpose and in the manner hereinafter appearing;

It is hereby enacted in the Seventy-fifth Year of the Republic of India, by the Legislature of West Bengal, as follows:—

1. (1) This Act may be called the West Bengal Scheduled Castes, Scheduled Tribes and Other Backward Classes Development and Finance Corporation (Amendment) Act, 2024.

West Ben. Act
XXX of 2017.

*The West Bengal Scheduled Castes, Scheduled Tribes and
Other Backward Classes Development and Finance
Corporation (Amendment) Bill, 2024.
(Clause 2.)*

(2) It shall come into force on such date as the State Government may, by notification in the *Official Gazette*, appoint.

Amendment of
section 4 of
West Ben. Act
XXX of 2017.

2. In sub-section (1) of section 4 of the West Bengal Scheduled Castes, Scheduled Tribes and Other Backward Classes Development and Finance Corporation Act, 2017, after clause (g), the following clause shall be inserted:—

“(ga) the Secretary or his representative not below the rank of Joint Secretary, Tribal Development Department, Government of West Bengal, *ex officio*;”.

STATEMENT OF OBJECTS AND REASONS.

It has been considered necessary and expedient to amend the West Bengal Scheduled Castes, Scheduled Tribes and Other Backward Classes Development and Finance Corporation Act, 2017 (West Ben. Act XXX of 2017), to include the representative of the Tribal Development Department, Government of West Bengal, in the West Bengal Scheduled Castes, Scheduled Tribes and Other Backward Classes Development and Finance Corporation.

2. The Bill has been framed with the above object in view.
3. There is no financial implication involved in giving effect to the provision of the Bill.

KOLKATA,
The 25th April, 2024.

BULU CHIK BARAIK,
Member-in-charge.

By order of the Governor,

PRADIP KUMAR PANJA,
*Pr. Secy. to the Govt. of West Bengal,
Law Department.*